

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

C.P. No. 231 of 1996
in
O.A. No. 1503 of 1994

New Delhi, dated the 12th Sept. 1997

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Smt. Santosh Devi,
D/o late Shri Dalip Singh,
R/o 1276, Ram Chander Bagichi,
Paharganj,
New Delhi.
2. Shri Prem Chand,
S/o Shri Prabhu Dayal,
R/o 2/383, Trilokpuri,
New Delhi-110091.

... PETITIONERS

(None appeared)

VERSUS

Dr. Tewari,
Medical Superintendent,
Lok Nayak Jaiprakash Hospital,
New Delhi. CONTEMNER

(By Advocate: Shri Raj Singh)

O R D E R

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

On the last date (29.8.97) applicants' counsel Shri Gupta had sought an adjournment to file additional particulars. The prayer had been allowed, and to-day was the date fixed for further hearing, in his presence. However, neither have the additional particulars appear to have been filed, nor is the petitioner present in person or through counsel even on the second call. Under the circumstances C.P. No.231/96 is dismissed for default and the notices against the alleged contemner are discharged.

Lakshmi
(Mrs. LAKSHMI SWAMINATHAN) (S.R. ADIGE)
Member (J) Vice Chairman (A)
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